

Table a copy of the Export of Frozen Fish and Fishery Products (Quality Control and Inspection) Second Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. S.O. 3331 in Gazette of India dated the 15th December, 1990 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library. See No. LT - 515/91]

12.51 hrs.

ASSENT TO BILLS

[*English*]

SECRETARY-GENERAL: Sir, I lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following two Bills passed by the House of Parliament during the current session and assented to since a report was last made to the House on 23rd August, 1991:-

(1) The Delhi Municipal Laws (Amendment) Bill, 1991

(2) The Jammu and Kashmir Criminal Law Amendment (Second Amending) Bill, 1991.

12.52 hrs.

MATTERS UNDER RULE 377

(I) **Need to set up Doordarshan Kendra at Hissar**

[*English*]

SHRI NARAIN SINGH CHAUDHRI (Hissar): The long standing demand for providing a regional Doordarshan Kendra at Hissar has not been given due consideration so far. The foundation stone of the Doordarshan/AIR Building at Hissar was laid on

12-2-1991. But thereafter no progress has been made towards its establishment. The Haryana Government have provided 12 acres of land for setting up the Doordarshan Kendra at Hissar.

The need for Doordarshan Kendra is strongly felt to highlight the cultural heritage of Haryana and to give a fillip to the creativity of the people of Haryana. The steps for its speedy commissioning are required to be taken by the Central Government Information and Broadcasting Ministry.

(II) **Need to take Immediate steps for all-round development of Thannithodu region in Pathanamthitta District, Kerala**

SHRIKODIKKUNNIL SURESH (Adoor): Sir, I would like to bring to the notice of the House about the pitiable condition of People of Thannithodu panchayat in Pathanamthitta District, Kerala which has a population of more than 20,000 which include Adivasis and Tribals. One has to travel about 20 KM through the force forest to reach there. The People of this Panchayat face problems due to non-availability of basic amenities like drinking water, electricity, education, proper roads, and medical facilities etc.

I urge upon the Government to take immediate steps for the development of this panchayat under Rural Development Scheme of the Government of India.

(iii) **Need to lay railway line between Arrah and Sasaram**

[*Translation*]

SHRI RAM PRASAD SINGH (Bikramganj): Mr. Deputy Speaker, Sir, Bikramganj in Bihar Joins two historical cities-Arrah and Sasaram. Arrah is district

headquarters of Bhojpur district. It is a major business and industrial city. Not only this, it is the birth place of the great freedom fighter and brave fighter Babu Kunwar Singh as well as the centre of his activities. On the other hand, Sasaram is the birth place of the historical figure Shershah Suri and the centre of his activities. It is the district headquarters of Rohtas district and also a major business and industrial centre. The grave of world famous Sher Shah Suri is also there in Sasaram. It is a tourist place also. During the pre-independence days Arrah-Sasaram Light Railway used to serve as a link between these two cities. After Independence the railway line was dismantled on the pretext of converting it into broad gauge line. But unfortunately it has not been done so far. Consequently, lakhs of passengers who commute between Arrah and Sasaram have to face lot of hardships. The bus owners fleece the passengers and the people have to face lot of inconvenience. I, therefore, demand through you, that construction of a broad gauge line from Arrah-Sasaram to Bhavnathpur in Bilaspur, Madhya Pradesh via Dihri and Rohtaspur be included in the Eighth Five Year Plan.

- (iv) **Need to set up cold storage and air conditioning rooms at important market places and also to establish Food Processing unit in Dindigul, Tamil Nadu**

[English]

SHRI CHINNASAMY SRINIVASAN (Dindigul): Sir, in my Constituency, that is, Dindigul, Tamil Nadu, many varieties of grapes and bananas are produced in abundance. Unlike other fruits like oranges, mangoes etc. Grapes and bananas are produced in Dindigul throughout the year in all seasons. The farmers engaged in the production of these fruits do not get proper

price for their products because those fruits cannot be preserved and kept for more than three days without providing proper facilities like Cold-Storage and Air-Conditioned rooms at important market places in the area. The Cold-Storage facilities and Air-Conditioned rooms will also be quite useful for preserving the betel leaves which are grown in large quantities in Dindigul.

Since grapes and Banana fruits are available in surplus quantity, these fruits can be processed, tinned and exported to foreign countries to earn foreign exchange.

I would, therefore, request the hon. Minister of Food Processing Industries kindly to arrange for provision of Cold-Storage facilities and Air-Conditioned rooms in important market places in Dindigul as also establish a Food Processing Unit in Dindigul so that the surplus fruits can be processed and exported for earning foreign exchange.

- (v) **Need to provide remote area allowance to the employees of Central Government posted in Himachal Pradesh**

[Translation]

SHRI KRISHAN DUTT SULTANPURI (Shimla): The Central Government employees posted in remote areas of Himachal Pradesh do not either get Remote Area Allowance or accommodation at these places. As they are not able to keep their families with them and they have to hire accommodation and have to pay exorbitant rent. I would like to submit here that Central Government employees working in Himachal Pradesh have to work very hard. The employees of Telegraph and Telephone departments do not even get good quality uniform. The Railway employees posted at the Railway Stations between Kalka and Shimla do not get the Remote Area Allowance which is admissible to be employees of